



**IN THE HIGH COURT OF PUNJAB AND HARYANA
AT CHANDIGARH**

268

**2024:PHHC:052026
CRWP No.2623 of 2024
Date of decision: 18.04.2024**

Saurabh Gupta & Another

..Petitioners

Vs.

State of Haryana and Others

..Respondents

CORAM:HON'BLE MR. JUSTICE JASJIT SINGH BEDI

Present: Mr. A.S. Shera, Advocate
for the petitioners.

Petitioner present in person.

Mr. Kanwar Sanjiv Kumar, Asstt. AG, Haryana.

Mr. Manish Soni, Advocate
for respondent No.5.

JASJIT SINGH BEDI, J.(ORAL)

The prayer in the present writ petition filed under Article 226/227 of the Constitution of India is for issuance of a writ in the nature of Mandamus seeking issuance of directions to respondents to ensure the security of the life and liberty of the petitioners stated to be in danger at the hands of respondent No.5 and his associates.

I have heard the counsels for the parties and examined the record.

A perusal of the record would reveal that the allegations primarily pertain to the issuance of threats etc., in the State of U.P. Therefore, the petitioners are at liberty to approach the appropriate Court at U.P. for the redressal of any grievance that they may have.

As regards, the complaint instituted by the petitioners under Section



2024:PHHC:052026
CRWP No.2623 of 2024

-2-

156(3) at Gurgaon, which has culminated in an FIR, the Commissioner of Police, Gurgaon is directed to provide adequate security to the petitioners whenever they are required to appear before the appropriate Court at Gurgaon.

Disposed of.

April 18, 2024
Poonam Sharma

(JASJIT SINGH BEDI)
JUDGE

Whether speaking/reasoned : Yes/No

Whether reportable : Yes/No